



2026:DHC:7803



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010315382026**+ **OMP (ENF.) (COMM.) 156/2026****TRANSPARENT ENERGY SYSTEMS PRIVATE LIMITED**

.....Decree Holder

Through: Mr. J. Sai Deepak, Sr. Advocate
with Mr. Amar Vivek, Mr.
Aditya Gaur, Mr. Anant Jain,
Ms. Damini and Mr. Aryan
Chhabra, Advocates.

versus

GAIL (INDIA) LIMITED

.....Judgement Debtor

Through: Mr. Raghavendra P. Shankar,
CGSC with Mr. NL Ganapathi,
Mr. Prabudh Singh, Mr.
Siddhant Garg, Mr. Anaida
Khan and Mr. Prabudh Singh,
Advocates.

CORAM:**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)**

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14.09.2026

1. At the outset, learned Counsel for the Decree Holder seeks leave to withdraw the present petition with liberty to file it again after satisfying on the aspect of stamp duty as per the Indian Stamp Act, 1899.

2. Leave and liberty as aforesaid is granted.

3. The petition is dismissed as withdrawn with the aforesaid liberty.

OM PRAKASH SHUKLA, J**SEPTEMBER 14, 2026/pa**